

SECTION IV B

Listed on.21.10.2016

IN THE SUPREME COURT OF INDIA Court No.2
CIVIL APPELLATE JURISDICTION Item No. 34

INTERLOCUTORY APPLICATION NOS.1-3

(Application for condonation of delay in filing SLP)

IN

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL)CC NO.
19571-73 OF 2016

AND

INTERLOCUTORY APPLICATION NO.

(Application for substitution of sole petitioner)

AND

INTERLOCUTORY APPLICATION NO.

(Application for condonation of delay in filing
substitution application)

Smt. Satyawati (Dead). ...Petitioner(s)

Versus

State of Haryana & Ors. Etc. ...Respondent(s)

OFFICE REPORT

It is submitted that Mrs. Usha Nandini V. , Advocate has filed Special Leave Petition on 7.9.2016 against the Judgment and Order dated 18.2.2016 of the High Court of Punjab and Haryana at Chandigarh in RFA Nos. 6203, 6204, and 7660/2014 barred by time by 45, 18 and 112 days along with the applications for condonation of delay in filing SLP.

It is further submitted that Counsel for petitioner has also filed an application for **substitution** of deceased appellant namely Satyawati in RFA Nos. 6203, 6204, and 7660/2014 which is barred by time by 75 days and Counsel has also filed an application for condonation of delay in filing substitution application.

It is further submitted that the instant matter is **tagged** with SLP (C)CC No.19463-65/2016 Entitled KARTAR SINGH AND ORS. ETC. ETC. vs STATE OF HARYANA AND ORS. ETC. ETC. as both are arising out of common order.

The matter is listed before the Hon'ble Court
with this office report.

Dated this the 18th day of October, 2016.

Copy to: Mrs. Usha Nandini V., Adv.

ASSISTANT REGISTRAR

neeraj

ASSISTANT REGISTRAR